NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P. (IB) No. 506/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th November 2017, 10.30 A.M.

Name	of the Company	SREI Infrastructure Fina	nce Limited -Vs- Resurgent In	fratel Pvt.Ltd.
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

NEHA SOMANI, Practising Company Secretary

Financial Creditox/
Applicant
Sourair
28/11/2017

ORDER

Ld. Pr. CS for the financial creditor informed that in this matter order was passed on 21/11/2017 and the same was Resolution uploaded on 24/11/2017. Thereafter, Interim Professional (IRP) has issued public notice in the newspapers. After getting information of the order IRP has taken action for public announcement. Therefore, there is no need for any further order.

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(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)